केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 1019/GT/2025 Date: **3rd August 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of 2024-29 tariff for Kawas GPS (656.20 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **10.8.2026**:

Unrecovered Depreciation

a) *Statement showing the year-wise details of the depreciation un-recovered*
b) *Certificate for the actual availability for each of the year of the claim for unrecovered depreciation.*
c) *Supporting documents with relevant extracts along with detailed working for computation of Unrecovered depreciation*

Additional Capital Expenditure

d) *Provide/ furnish details of decapitalization/assumed deletion corresponding to Add cap items claimed under Regulation 25(2)(c) of the 2024 Tariff Regulations.*

Life Extension

e) *Supporting documents to establish extension of life of the plant.*
f) *Details regarding upcoming R&M schemes, if any.*

Interest on working capital (IOWC)

g) *Provide opening quantity of gas and value of stock.*
h) *The Petitioner to provide revised Form 15 with formula linked computation of Landed cost and of gas and liquid fuel and reconciles them with auditor-certified copies of the Form-15.*

2. The Respondents shall file their replies by **17.8.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **21.8.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents